

कृषि मंत्रालय में राज्य मंत्री (श्री अन्ना-साहेब पी० शिन्डे) : (क) कृषि योग्य भूमि तथा अन्य कृषि योग्य बेकार उपलब्ध भूमि का वितरण करना और उसमें अनुसूचित जाति तथा अनुसूचित जनजातियों के सदस्यों को वितरित करने के लिये प्राथमिकता देना राज्य सरकारों की अपनी नीति है।

(ख) भूमि राज्य का विषय होने के कारण, राज्य सरकारों को कोई निदेश जारी करने का प्रश्न ही नहीं होता। तथापि, प्रधान मंत्री एवं कृषि मंत्री ने राज्य सरकारों को सलाह दी है कि भूमिहीन व्यक्तियों को भूमि का शीघ्र वितरण किया जाये और अनुसूचित जाति तथा अनुसूचित जनजाति के सदस्यों को प्राथमिकता दी जाये।

(ग) राज्य सरकारें सब उपलब्ध भूमि के शीघ्र वितरण का प्रयत्न कर रही हैं। अब तक विभिन्न राज्यों द्वारा 57 लाख हेक्टर परती भूमि का वितरण किया गया है।

(घ) परती भूमि का वितरण, भूमि आवंटन नियम तथा कार्यकारी आदेशों के अन्तर्गत किया जाता है।

Full-Time Director for Central Fisheries Research Institute, Mandapam

7932. SHRI BHUVARAHAN : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Director, Fisheries Institute, Mandapam is stationed at Ernakulam far away from the Institute, resulting in inadequate attention being given to both the Ernakulam and Mandapam offices and causing delays in the day to day matters ;

(b) if so, the steps under contemplation of the Government to appoint a full time Director to the Mandapam Institute for its efficient functioning ;

(c) whether the present Director has the requisite qualifications to look after the Fisheries Institute at Mandapam with Zoology background ; and

(d) the steps Government are taking to develop this Institute ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE) : (a) The Director of Central Marine Fisheries Research Institute is stationed at Ernakulam which is the headquarters of the Institute. There is a Deputy Director stationed at Mandapam who has been vested with sufficient powers in order to carry on the administration of that branch of the Institute smoothly. The present arrangement does not result in delays in the day-to-day matters.

(b) Does not arise.

(c) The present Director was selected in an open competition since he was found to be fully qualified.

(d) The Indian Council of Agricultural Research has taken action to strengthen the research activities of the Institute, particularly along the East coast, during the Fourth Five-Year Plan and the proposals made by the Institute in this direction have been approved.

Shifting of Central Marine Fisheries Research Institute from Mandapam in Tamil Nadu

7933. SHRI BALATHANDAYUTHAM : Will the Minister of AGRICULTURE be pleased to state :

(a) whether there is a proposal to shift the Central Marine Fisheries Research Institute from Mandapam in Tamil Nadu ; and

(b) if so, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE) : (a) The headquarters of the Central Marine Fisheries Research Institute has already been transferred from Mandapam to Cochin without in any way affecting the research work already going on at Mandapam.

(b) The Central Marine Fisheries Research Institute had its headquarters at Mandapam Camp. The Estimates Committee (1967-68) of the Fourth Lok Sabha visited the Institute in September, 1967 and were of the view that

marine fisheries being essentially capture fisheries, all the basic research has to be carried out necessarily in the areas of occurrence of the fisheries. The research worker has to be where the fish and fisheries are distributed. The Marine Fisheries Research Institute should necessarily be located nearest to important centres of fishing with facilities for reception of sea-going research and exploratory vessels as a *sine-quo-non*. Taking these aspects into consideration, the Estimates Committee in their thirty sixth report recommended the shifting of the headquarters either to Cochin, Madras or Tuticorin. The Committee also felt that since this Institute held a pivotal position for research in marine fisheries, it should be located at a central place and had it been located centrally. It would have made greater impact on research and its output in physical terms would have been greater. On the recommendation of the Estimates Committee, the I. C. A. R. constituted an Expert Committee to examine the question in all its aspects. The Committee by a majority recommended the shifting of the headquarters of the Institute from Mandapam Camp to Cochin in order to facilitate the proper development of the Institute. This recommendation was accepted and implemented by the Council. However, only the Director and minimum administrative staff have been transferred from Mandapam to Cochin. Steps are also taken to ensure that the research work at Mandapam or on the eastern coast as such will not be neglected in any way. In fact, the programme of research has been considerably strengthened during the last one year.

आल इंडिया कर्मस्थल क्लब्स एसोसियेशन, अजमेर द्वारा बिया गया ज्ञापन

7934. श्री ओंकारलाल बोरबा : क्या भ्रम और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या आल इंडिया कर्मस्थल क्लब्स एसोसियेशन, अजमेर ने अजमेर रेलवे स्टेशन पर पार्सल कार्यालय और बुकिंग कार्यालय में कर्मचारियों की अपर्याप्त संख्या के बारे में भ्रम आयुक्त, अजमेर को कोई ज्ञापन दिया था ;

(ख) क्या भ्रम आयुक्त, अजमेर ने दोनों

कार्यालयों में एक सप्ताह तक वहां के कार्य का अध्ययन किया था और उसके बारे में अपनी रिपोर्ट दी थी ;

(ग) यदि हां, तो उक्त एसोसियेशन द्वारा दिये गये ज्ञापन तथा भ्रम आयुक्त की रिपोर्ट का ब्यौरा क्या है और उन पर क्या कार्यवाही की गई है ;

(घ) भ्रम विभाग (केन्द्रीय), अजमेर के कार्यालय में रेलवे कर्मचारियों के विचाराधीन विवादों की संख्या किन्ती है और ये विवाद किन तिथियों को भ्रम विभाग को सौंपे गये थे ; और

(ङ) क्या उपरोक्त भाग (ख) में उल्लिखित विवाद हल हो गया है ; यदि हां, तो कब, और यदि नहीं, तो उसके क्या कारण है ?

भ्रम और पुनर्वास मंत्री (श्री आर० के० खाडिलकर) : (क) से (ङ). सूचना एकत्र की जा रही है और प्राप्त होने पर सदन की मेज पर रख दी जायगी ।

Arrears of E. P. F. in Bihar Factories and Establishments

7935. SHRI R. P. YADAV : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the total arrears of Employees Provident Fund contributions in Bihar region as on the 31st March, 1971, establishment/factory-wise ; and

(b) whether Central Government have approached the State Government of Bihar for expeditious realization of the arrear amount and if so, when ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : The administration of the Employees' Provident Fund is the concern of the Central Board of Trustees set up under the Employees' Provident Funds and Family Pension Fund Act, 1952 and is not the direct concern of the